

(c) whether there are any charges of misuse against any of these companies and if so, the particulars thereof; and

(d) what action, if any, has been taken against defaulting companies?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A.C. GEORGE): (a) to (d). Textile companies are not being given any cash subsidy by Government to be used for boosting their exports. As for cash assistance given by the Indian Cotton Mills' Federation to cotton textile exporters, this is paid on the basis of actual exports, after such exports have taken place. Since there is no stipulation as to how the amount paid as cash assistance should be used, the question of its being misused does not arise.

James Finlay and Company Limited

1547. **SHRI JYOTIRMOY BOSU:** Will the Minister of FINANCE be pleased to state:

(a) whether the attention of Government has been drawn to the fact that James Finlay and Company Limited has been liquidating its properties in India in a phased manner;

(b) whether the Company now proposes to sell 4 tea estates (Dooars 1, Assam 3) and whether previously it sold 10 Estates;

(c) whether the firms proposed to be sold are all sterling companies and the entire proceeds will be repatriated from India; and

(d) if so, the names of firms sold or proposed to be sold and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) Yes, Sir.

(b) According to the information available from the Reserve Bank of India, there is no proposal for sale of any tea estate

from this company at present and that since 1968 this company had sold one tea estate only.

(c) and (d). Government have not received any proposal for sale of firms from this company.

Charges made in the Scales of Pay and Allowances of Secretaries and Joint Secretaries

1548. **SHRI JYOTIRMOY BOSU:** Will the Minister of FINANCE be pleased to state:

(a) whether certain changes were made in the pay scales when the scales of pay and allowances of Secretaries and Joint Secretaries were enhanced; and

(b) if so, for what reasons and under what authority and on the basis of which recommendations of the Pay Commission?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) and (b). The pay scales of Joint Secretaries, Additional Secretaries and Secretaries in the Government of India were revised in 1965 because a study of the pattern of recruitment to the All India Services and Central Services Class I disclosed the need for a revision of the higher salaries in Government service, which had remained unchanged since 1947.

Arrears of taxes against cinema owners and film distributors in Delhi

1549. **SHRI JYOTIRMOY BOSU:** Will the Minister of FINANCE be pleased to state:

(a) the progress made so far in the matter of recovery of huge tax arrears outstanding against the cinema-owners and film distributors in Delhi;

(b) the reasons for not enforcing the penal provisions to effect recoveries;